

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 211
338/252/ND/2020

IN THE MATTER OF:

M/s. Solitaire Farms Private Limited

...APPELLANT

Vs.

Registrar of Companies

...RESPONDENT

Section

Under Section 252

**Order delivered on 07.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Respondent

:Ms. Sweety Kumar, AROC.

For the Income Tax Department

**:Mr. Kunal Sharma, Sr. Standing
Counsel and Zehra Khan, Jr.
Standing Counsel.**

ORDER

None appeared on behalf of the Appellant at the time of Virtual Hearing of the matter. AROC is present and submitted that they have filed their reply. Learned Counsel for the Income Tax Department is present and prayed for grant of time for filing the reply. The Learned Counsel for the Appellant is directed to file document showing that they are continuing their business/they are in the business. Matter is adjourned to 23.12.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Meenu)